

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No.513/2018**

New Delhi this the 14th day of February, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)  
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Mandeep Singh  
Aged 28 yrs.  
S/o Sh. Gukirpal Singh  
R/o 169, First Floor,  
Mukherji Park, Tilak Nagar,  
New Delhi-110018. - Applicant

(None)

**Versus**

Delhi Subordinate Service Selection Board,  
Through its Chairman & Dy. Secretary C.C.-II  
FC-18, Industrial Area, Karkardooma  
Delhi-110092. -Respondent

(By Advocate: Mr. Anuj Kr. Sharma)

**ORDER (ORAL)**

**Ms. Nita Chowdhury, Member (A):-**

This OA has been filed by the applicant, seeking the following relief(s):-

"In the premises it is most respectfully prayed that this Hon'ble Tribunal may pass an order thereby directing the respondent to evaluate the OMR sheet of applicant vide roll number 15438861; post code 61/2015 for the examination for Grade-IV(DASS) held on 17.09.2017 and set aside the letter dt. 18.10.2017 in the interest of justice.

Pass such other and further orders which this Hon'ble Tribunal may deem fit and proper in the interest of justice. "

2. Nobody appears for the applicant. On 16.07.2018, the applicant was directed to supply copy of the OA to the respondent. Counsel for the respondent states that he has still not received a copy of the same despite another order dated 15.1.2019 again directing the applicant to give a copy of the OA to the respondent.

3. In view of the non-compliance with the orders of this Tribunal and not even supplying copy of the OA to the respondents since 16.07.2018 after a period of about 6 months, the OA is dismissed in default and for non-prosecution. No costs.

**(S. N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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